







CENTRE FOR ARBITRATION AND MEDIATION GEETA INSTITUTE OF LAW (GIL)

IN COLLABORATION WITH

CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION RAJIV GANDHI NATIONAL UNIVERSITY OF LAW PUNJAB

& IN ASSOCIATION WITH

SHARDUL AMARCHAND MANGALDAS & CO.

NEW DELHI

ORGANIZING NATIONAL E- SEMINAR

ON

DEVELOPMENT OF ARBITRATION &
MEDIATION REGIME IN INDIA: DISCUSSING
THE CHALLENGES, SOLUTIONS & FUTURE
PROSPECTS

ON

26TH SEPTEMBER, 2020 (SATURDAY)

MEDIA PARTNER

KNOWLEDGE PARTNER







ABOUT GEETA INSTITUTE OF LAW (GIL)

The institute is located on NH-1, G.T. Road Panipat, just 50 minutes run from Delhi. The institute was granted affiliation by Kurukshetra University, Kurukshetra in 2007 and affiliation has been approved by Bar Council of India. Geeta Institute of law is one of the prestigious Law Institute having honored as being the best 35th law college in India by India Today Ranking. We are proud of having entered into Memorandum of Understanding (MOU) with Common Law Admission Test for using CLAT score for admission in Geeta Institute of Law. The method of teaching in GIL includes lecture discussion, case law analysis, Moot court training, project assignments, Court visits, and legal aid programmes. The Internship and Placement cell of GIL works throughout the year and provides structured interface in building relationships and networking with legal professionals from the industry.

ABOUT CENTRE FOR ARBITRATION AND MEDIATION (GIL)

Centre for Arbitration and mediation has been established to generate awareness amongst the law students and also to ensure that consistent and high quality research is carried in the field of ADR. The ultimate object of the Centre is to serve as a platform for imparting professional training to the students in the field of Arbitration and Mediation. Centre is organizing seminars and training programms on a regular basis. Centre has collaborated with Centre for Alternative Dispute Resolution of Rajiv Gandhi National University of Law, Patiala for sharing the

knowledge and conducting seminars and training programmes. Centre is actively working for spreading awareness of ADR in state of Haryana. Students are conducting Mediation awareness camps in villages regularly.

ABOUT RAJIV GANDHI NATIONAL UNIVERSITY OF LAW (RGNUL), PUNJAB

Rajiv Gandhi National University of Law (RGNUL), Punjab, was established by the State Legislature of Punjab by passing the Rajiv Gandhi National University of Law, Punjab Act, 2006 (Punjab Act No. 12 of 2006). The Act incorporated a University of Law of national stature in Punjab, thereby fulfilling the need for a Centre of Excellence in legal education in the modern era of globalization and liberalization. The University also got registered with the University Grants Commission (UGC), New Delhi under Section 2(f) of the University Grants Commission Act, 1956 and has been declared fit to obtain grant from the (UGC) under Section12-B of the UGC Act, 1956. The University has set up a Legal Aid Clinic under the aegis of Punjab Legal Services Authority. The University has also set up the Internal Quality Assurance Cell (IQAC) as per UGC guidelines.

ABOUT THE CENTRE FOR ALTERNATIVE DISPUTE RESOLUTION (CADR), RGNUL, PUNJAB

The University has also set up the Center for Alternative Dispute Resolution (CADR) which has been established to promote students' and researchers' interest in Alternative Dispute Resolution constituting dispute resolution methods like Arbitration, Negotiation, Mediation and Conciliation. The ultimate objective of the Center is to strengthen ADR mechanism in the country by emerging as a platform for students to further their interests in the field. A strong team of teachers and students is working towards achieving this end. Center for Alternative Dispute Resolution (CADR) works towards developing a congenial environment for students and researchers to further their interest in ADR, the Center regularly organizes seminars, workshops, guest lectures, panel discussions etc., where eminent speakers give insights into the theoretical and practical world of ADR. Research paper writing competitions and Essay writing competitions are held by the Center to promote research in the area of ADR, which has long been neglected.

ABOUT SHARDUL AMARCHAND MANGALDAS & CO., NEW DELHI

Shardul Amarchand Mangaldas & Co, founded on a century of legal achievements, is among India's leading full-service law firms. Their mission is to enable business by providing solutions as trusted advisors through excellence, responsiveness, innovation, and collaboration. With over 600 lawyers including 122 Partners spread across offices in seven locations in India, they are one of India's biggest and most well-reputed law firms. Their lawyers create bespoke and comprehensive solutions for multi-jurisdictional clients. They are at the helm of major headline transactions in all segments of industry and business and represent major transnational corporate on their India entry and business strategy and are known globally for exceptional merger & acquisition, tax, competition law, dispute resolution & arbitration, regulatory litigation, capital markets and private equity practices. They are being recognized with awards and recognitions with Ranked No. 1 in deal count and No. 1 in deal value in the annual Merger market India League Tables 2018, Highest number of Band 1 practices, Band 1 lawyers and Ranked lawyers in Chambers & Partners 2018, Awarded 'Country Firm of the Year, India' for 2017-2019 by Who's Who Legal, Awarded 'India Law Firm of the Year' at the Asian Legal Business (ALB) India Law Awards 2019, Awarded 'Law Firm of the Year, 2019' by India Business Law Journal, Recognised as the 'Most Innovative National Law Firm of the Year' at the annual IFLR Asia-Pacific Awards 2019. Shardul Amarchand Mangaldas & Co. has undoubtedly made par excellence contributions towards the present understanding of ADR in India.

ABOUT THE SEMINAR

Centre for Arbitration and Mediation of Geeta Institute of Law and Centre for Alternative Dispute Resolution of Rajiv Gandhi National University of Law, Patiala are organizing a National Seminar on the topic "Development of Arbitration and Mediation Regime In India: Discussing The Role of Supreme Court, Issues and Future Prospects" in Association with Shardul Amarchand Mangaldas & Co. and proudly invites keynote speakers and presenters in the premises of Geeta Institute Of Law. The seminar aims to provide a platform for discussion on the speedy redressal dispute-resolution process of our Civil Justice System. The concept of Arbitration and Mediation is of great significance at a time when lawsuits are increasing and

courts are facing a vast backlog of cases. The word Alternative can be misinterpreted to imply that something is not right with the present system.

The word "Alternative" is, therefore, a misnomer and has been misunderstood by the Bench and the Bar to the extent that Arbitration and Mediation is felt to be substitute for the present legal system. Arbitration and Mediation is necessary in the present time especially in India where 30 million cases are reportedly pending.

The entire objective of Arbitration and Mediation is to bring speedy Justice and to reduce the backlogs of Public Interest Litigation and many Criminal cases so that the Judges are free to apply their mind and devote their time to other important matters having National & Constitutional Significance.

THEME OF THE SEMINAR

Development of Arbitration & Mediation Regime in India: Discussing the Challenges, Solutions & Future Prospects

SUB THEMES

- 1) Role of Arbitration & Mediation in reshaping Indian Legal System
- 2) Effectiveness of Mediation in Present Justice Delivery System
- 3) E- Arbitration and E- Mediation
- 4) Recognition and Enforcement of Arbitration and Mediation awards
- 5) Need to enact Mediation Act
- 6) Mediation in Civil Disputes
- 7) Enforcement Agencies involved in Mediation: Challenges and Remedies
- 8) Mediation in Matrimonial Disputes
- 9) Online Mediation in India: Future Prospects
- 10) Mediation in Consumer Disputes Cases
- 11) Arbitration v. Litigation
- 12) Inter disciplinary issues and Arbitration
- 13) Mediation in Industrial Dispute and Labor Law
- 14) Indigenous form of Dispute Settlement: Relevance in present perspective

- 15) Negotiation and Mediation in Banking Sector
- 16) Arbitration and Technology: Blockchain Arbitration and Smart Contracts in India Note: The above-mentioned sub-themes are not exhaustive. The author can select any other sub-theme which is related to the theme of the Seminar.

SUBMISSION GUIDELINES

ABSTRACT: The abstract should not exceed 300 words and must be accompanied by a cover page stating the following:-

- Sub-theme
- Title of the Paper
- Name of the author(s)
- E-mail address
- Postal address and Contact Number

FULL RESEARCH PAPER

- The paper should not exceed 6000 words (exclusive of footnotes).
- There can be only an author and one co-author. Inclusion of more than one co-author will result in automatic disqualification.
- The main text should be in Times New Roman with font size 12 and spacing of 1.5.
- The footnotes should be in Times New Roman, font size 10 with single line spacing.
- One inch margins on all sides should be maintained.
- Citation style: Bluebook 19th Edition.
- All correspondence must be sent to email: seminar@geeta.edu.in

Note: All submissions must be the author's original and unpublished work. Any amount of Plagiarism will attract immediate disqualification.

No certificate shall be issued in absentia.

Ten best papers will be published in a book in April 2021

The full paper must be emailed to <u>seminar@geeta.edu.in</u> with the subject as "SUBMISSION OF FULL PAPER FOR NATIONAL E- SEMINAR" on or before 14th September 2020.

IMPORTANT DATES

Submission of Abstract	31st August 2020
Confirmation of Abstract	2 nd September 2020
Submission of Full Paper	14 th September 2020
Confirmation of Selected Papers for Presentation	16 th September 2020
Submission of Registration Form with Fee (Soft Copy) In case of DD, DD must reach GIL by 20 th September 2020	20 th September 2020
National E- Seminar	26 th September 2020
Publication of Paper	By April, 2021

Important Note: The above-mentioned dates shall be strictly followed.

Rules for the Presentation:

- No abstract or full paper shall be accepted after the last date of submission respectively;
- For participation, registration is mandatory on confirmation of the participation. Only registered
 participants will be allowed to take part in Seminar;
- All the registered participants will be provided a participation certificate;
- Event will be hosted through Zoom/Cisco-Webex or any other Online Platform.;
- Technical Session will be organized through Google Meet/ Zoom/Cisco-Webex or any other Online Platform.

REGISTRATION DETAILS

All participants must register themselves by submitting the registration form to <u>seminar@geeta.edu.in</u> on or before 20th September 2020.

For any query regarding registration, contact at:

Email: seminar@geeta.edu.in

Mobile No: 9991118639

REGISTRATION FEE

For Indian Participants:

S.NO.	CATEGORY	REGISTRATION FEE
I.	Students	Rs. 300/-
II.	Academicians and Professionals / Research	Rs. 500/-
	Scholars	

Participants outside India:

S.NO.	CATEGORY	REGISTRATION FEE	
I.	Students	USD 10	
III.	Academicians and Professionals / Research	USD 30	
	Scholars		

PAYMENT DETAILS

Payment can be made through RTGS/NEFT or Demand Draft which is to be drawn in favour of "Geeta Institute of law", payable at Panipat. The details of payment so made must be mentioned in the Registration form annexed at the last page of brochure.

Note: If the participants/presenters are willing to pay through Demand Draft then the Institute must receive the actual Demand Draft on or before 20th September 2020.

Bank Name: HDFC BANK LTD, Samalkha

RTGS/NEFT: Geeta Institute of Law

Account No: 13251450000062

IFSC code: HDFC0001325

Account Type: Saving

Demand Draft (Crossed DD to be drawn in favor of "GEETA INSTITUTE OF LAW, payable at Panipat) on or before 20th September 2020.

Note: Registration fee is not refundable.

For any queries regarding payment, you may contact on the following email address:

Email address: seminar@geeta.edu.in

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For more information, please visit the website of the institution: http://www.geetalawcollege.in

For any further clarification, please contact on the following:

Email: seminar@geeta.edu.in
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NATIONAL E- SEMINAR

01

"Development of Arbitration & Mediation Regime in India: Discussing the Challenges, Solutions & Future Prospects"

at

Geeta Institutte of Law, Panipat

on

26th September **2020** (Saturday)

REGISTRATION FORM

•	Name (Prof. /Dr. / Mr. / Ms.):	
•	Designation:	
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Signature of Co-Author